

than the pay scales at present admissible to unallocated employees of the Administration.

Regulation of rents in Chandigarh

917. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Tenants Association of Chandigarh has approached Government for regulating or controlling the rising rents of residential houses and commercial establishments in Chandigarh ;

(b) if so, the steps taken by Government in this regard ; and

(c) the main demands incorporated in the memorandum and the date of submission of the memorandum ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. A representation on behalf of the Tenants Association Chandigarh, was presented to the Chief Commissioner, Chandigarh.

(b) The matter was considered but it was felt that since the erstwhile Punjab Government had given an assurance that no rent restrictions will be enforced in the Union Territory of Chandigarh for a period of twenty-five years from 1959 and since such a restriction was likely to inhibit the growth of the city, the question of enforcing any rent restriction was dropped.

(c) It was demanded that Rent Control Legislation be enacted and fair rent of the buildings be fixed on the basis of rents prevalent in the year 1965. The representation was submitted on 28.9.1968.

Maharashtra-Mysore Boundary Dispute

918. SHRI YAJNA DATT SHARMA :
SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :
SHRI PRAKASH VIR
SHASTRI :
SHRI RAM CHARAN :

SHRI SRADHAKAR
SUPAKAR ;
SHRI HEM BARUA :
SHRI BENI SHANKER
SHARMA :
SHRI B. K. DASCHOW-
DHURY :
SHRI N. SHIVAPPA :
SHRI RAM AVTAR SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the stage at which the boundary dispute between Maharashtra and Mysore stands at present ;

(b) the number of persons killed in both the States on account of agitational approach of the people on this issue ;

(c) the steps taken by Government to solve the problem expeditiously and whether any definite date by which the issues will be solved can be given by Government ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a), (c) and (d). Efforts to solve this dispute as early as possible are continuing, but in view of the complexity of the matter the time when the dispute is likely to be settled cannot be indicated.

(b) The information is being collected and will be laid on the Table of the House on receipt.

सैंक्टर-2 रामाकृष्णापुरम् की कल्याण संस्था के लेखे में अनियमिततायें

919. श्री रामावतार शर्मा :
श्री चन्द्र शेखर सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सैंक्टर-2 रामाकृष्णापुरम नई दिल्ली कल्याण संस्था को स्थापना से लेकर अब तक उसके पदाधिकारियों के लेखों में कोई अनियमितता पाई गई थी ; और